

Through Video Conferencing

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/364/2020

Jabalpur, this Friday, the 09th day of October, 2020

**HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER
HON'BLE MS. NAINI JAYASEELAN, ADMINISTRATIVE MEMBER**



Gopal Jee (working as Asstt. Accounts Officer, in the Office of Controller of Defence Accounts, Ridge Road, Jabalpur (M.P.), S/o Late Shri Bachcha Bihari Singh, DOB: 03/04/1971, Resident: Address: H.No.56/4, Lekha Nagar, Ridge Road, Jabalpur (MP) – 482001, Mobile No. – 8405923611 **-Applicant**

(By Advocate – Shri Praveen Yadav)

V e r s u s

1. The Union of India, Ministry of Defence, through the Controller General of Defence Accounts, Ulan Batar Road, Palam, New Delhi, Delhi Cantt – 110010.
2. The Controller of Defence Accounts, O/o the Controller of Defence Accounts, Rajendra Path, Patna – 800019.
3. The Controller of Defence Accounts, O/o the Controller of Defence Accounts, Ridge Road, Jabalpur (M.P.) 482001

(By Advocate – Shri S.P. Singh)

ORDER

By Ramesh Singh Thakur, JM.

Reply has not been filed by the respondents yet.

2. This Original Application has been filed by the applicant praying for treating his suspension period from 14.06.2006 to 07.05.2008 as spent on duty, grant of promotion, MACP, seniority and other consequential benefits upon acquittal

from criminal case registered by the CBI, which has been decided on 15.01.2019 (Annexure A-2) by Special CBI Court.

3. It has been submitted by learned counsel for the applicant that representation dated 13.02.2020 (Annexure A-6) filed by the applicant is still pending with the respondent department. At this stage, learned counsel for the applicant submits that the applicant will be satisfied if the respondents are directed to consider and decide the representation (Annexure A-6), within a time frame.

4. We have considered the matter and we are of the view that the ends of justice will be met if the respondents are directed to consider and decide the representation (Annexure A-6) in a time-bound manner. Accordingly, the competent authority of the respondent department is directed to consider and decide the representation of the applicant (Annexure A-6), if not already decided, within a period of six weeks from the date of receipt of a copy of this order. Needless to say that the decision so taken by the respondents shall be reasoned and speaking one and the contentions raised in the representation shall also be dealt with.

5. With these observations, this Original Application is disposed of. No costs.

(Naini Jayaseelan)
Administrative Member

am/-

(Ramesh Singh Thakur)
Judicial Member

